Title: Resolution regarding immediate steps for rehabilitation and welfare of displaced persons from Kashmir who are living in various parts of the country in pitiable condition.

HON. DEPUTY SPEAKER: Now, the House will take up further discussion on the Resolution moved by Shri Nishikant Dubey on the 20th March, 2015.

Shri B. Mahtab.

SHRI GAURAV GOGOI (KALIABOR): Sir, there is no Quorum. Where is the Quorum?...(Interruptions)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Hon. Deputy-Speaker, Sir, I stand here today to participate in the Resolution that has been moved by my friend Shri Nishikant Dubey....(Interruptions)

Sir, the Resolution specifically states:-

"This House urges upon the Government to take immediate steps for rehabilitation and welfare of displaced persons from Kashmir who are living in various parts of the country in pitiable condition."

HON. DEPUTY SPEAKER: Quorum is there.

...(Interruptions)

SHRI BHARTRUHARI MAHTAB: Hon. Deputy-Speaker, Sir, I am of the opinion that this Resolution is a very pertinent one and this House should participate in the discussion and urge the Government to take steps....(Interruptions)

HON. DEPUTY SPEAKER: This is a discussion on the Private Members' Resolution.

...(Interruptions)

SHRI GAURAV GOGOI: There is no quorum. Where is the Quorum?

HON. DEPUTY SPEAKER: Quorum is there. If you are not interested, that is a different issue. If you are not interested in the discussion on the Private Members' Resolution, that is a different issue.

...(Interruptions)

HON. DEPUTY SPEAKER: Quorum is there. If you are not interested, that is different. If you are not allowing the discussion on the Private Members' Resolution, I will adjourn the House. That is all I can do.

...(Interruptions)

SHRI MALLIKARJUN KHARGE (GULBARGA): Sir, my request is this. We are not against the discussion on the Private Members' Resolution. We always supported it. We follow the democratic procedure and rules. But, today, the Monsoon Session has not yet started. For the last ten days, the agitation is going on. When this agitation is going on, how can the Private Members Business be taken up? We are not against it. Only one business alone cannot be taken up. We were not against the Private Members' Bill but we cannot take only one business. That is one thing. Everybody is in the well. As per your own instructions, you did not allow us to speak because we were in the well. How can you count all of us for the sake of Quorum? ...(Interruptions)

श्री अर्जुन राम मेघवाल (बीकानेर): उपाध्यक्ष जी, प्राइवेट मेंबर बिल सदस्यों का अधिकार हैं। ...(व्यवधान) इससे सरकार का कोई लेना देना नहीं हैं। ...(व्यवधान) प्राइवेट मेंबर बिल सदस्यों का अधिकार है और सदस्यों के अधिकार का कोई हनन करता है तो वह लोकतंत्र के वित में नहीं हैं। ...(व्यवधान) इसलिए मैं चाहता हैं कि प्राइवेट मेंबर बिल चालू रहना चाहिए।...(व्यवधान)

SHRI BHARTRUHARI MAHTAB: I stand here, Mr. Deputy Speaker, Sir, to participate in the Private Members' Resolution. ...(Interruptions)

HON. DEPUTY SPEAKER: Shri Mahtab, you can continue next time.

...(Interruptions)

HON. DEPUTY SPEAKER: The House stands adjourned to meet on 3rd August, 2015 at 11 a.m.

15.37 hrs